



NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

3. IA/3827/2022
C.P. (IB)/500(MB)2020

CORAM:

SMT. ANURADHA SANJAY BHATIA,
MEMBER (T)

SHRI KULDIP KUMAR KAREER,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **20.12.2022.**

NAME OF THE PARTIES: SUPREME & COMPANY PVT LTD
VS

OVERSEAS INFRASTRUCTURE ALLIANCE INDIA PVT LTD
SECTION : Sec 9 of IBC 2016

ORDER

I.A. 3827 of 2022

Ms. Urmila Chakroborty, counsel appearing for the Operational Creditor is present. The above application has been filed by the IRP, Ms. Geeta Toraskar under Section 12A r.w. Regulation 30A seeking withdrawal of the main Company Petition No. C.P. (IB)/500(MB)2020 in view of the settlement entered into between the Operational Creditor / Petitioner and the Corporate Debtor. The Operational creditor i.e. Supreme & Company Private Limited has received an amount of Rs. 19,00,000/- from the Corporate Debtor i.e. Overseas Infrastructure Alliance (India) Pvt. Ltd. as a full and final settlement.

The Applicant further submits that the Operational creditor has submitted Form-FA dated 12.12.2022 for withdrawal of CIRP process. The Applicant further submits that the expenses incurred by the IRP inclusive of the professional fees has been already paid.

After hearing the submissions made by the IRP and upon perusing the material available on record, this Bench feels that the above application deserves to be allowed and accordingly, the above application is



allowed and C.P. (IB)/500(MB)2020 stands disposed of by withdrawing the CIRP order dated 06.12.2022 passed by this Bench and also by releasing the Corporate Debtor from all rigours of moratorium.

In view of the disposal of the above Company Petition, all the pending IA's and MA's, if any, shall also stand disposed of.

Sd/-
ANURADHA SANJAY BHATIA
Member(Technical)

Sd/-
KULDIP KUMAR KAREER
Member(Judicial)